

**IN THE CENTRAL ADMINISTRATIVE TRAUNAL**  
**AHMEDABAD BENCH**

**O.A. No. 542/1993.**

~~ExxNoox~~

**DATE OF DECISION 7.10.1994.**

Harun A. Shaikh, Petitioner

Mr. H.D. Mirani, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. B.R. Kyada, Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.B. Patel, Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan, Admn. Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Wd

Harun A. Shaikh,  
Ex. Deputy S.S. Rajkot  
Rajkot Division,  
Western Railway,  
Rajkot,  
Add: Popatpara, Rajkot.

..... Applicant.

(Advocate: Mr. H.D. Mirani)

Versus.

1. Union of India,  
Western Railway, through  
General Manager,  
Western Railway,  
Churchgate, Bombay.

2. Divisional Railway Manager,  
Rajkot Division,  
Western Railway,  
Kothi Compound,  
Rajkot.

..... Respondents.

(Advocate: Mr. B.R. Kyada)

ORAL ORDER

O.A.No. 542/1993

Date: 7.10.1994.

Per: Hon'ble Mr. N.B. Patel, Vice Chairman.

Though intimations about the date of the final hearing were issued to the applicant and his advocate on 20.1.94 and though they are served, the applicant and his advocate are not present. Last time also, they were not present. Perhaps, earlier also they were ~~also~~ not present on two occasions. Dismissed for default. No order as to costs.

  
(V. Radhakrishnan)  
Member (A)

  
(N.B. Patel)  
Vice Chairman

vtc.